

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

FREE COPY U/R 22
OF C.A.T. (PROCEDURE) RULES
M. B. Road,
Cochin-11.

MONDAY, THE 7TH DAY OF FEBRUARY, 1994.

PRESENT

Hon'ble Mr. N. Dharmadan Judicial Member

and

Hon'ble Mr. S. Kasipandian Administrative Member

ORIGINAL APPLICATION NO: 557/93

Sreenivasan M. & 3 ers. : Applicant(s)

versus
UOI, through the G.M., S.Rly., Madras - 3.
& 3 ers. : Respondents

Mr. P. Sivan Pillai : Counsel for applicant(s)

Mr. P.A. Mohamed : Counsel for respondents

O R D E R

Learned counsel for applicant

submitted that since the relief prayed for
in the original application has already
been granted, the application has become
infructuous and it can be closed. We
record the submission and dismiss the
application as become infructuous.

Sd/-

S. Kasipandian
Administrative Member



Sd/-

N. Dharmadan
Judicial Member

CERTIFIED TRUE COPY
Date 15.2.94

Deputy Registrar

To

1. Sreenivasan M., Sreekumaran Nair, B. Girish Kumar, Ante Kuriakose, (applicants). C/o Mr. P. Sivan Pillai, Adv., Ernakulam.
2. UOI, through the G.M., S.Rly., Madras-3. (R-1)
3. The Civil Personnel Officer, S.Rly., TVM. (R-2)
4. The Civil Personnel Officer, S.Rly., Palghat. (R-3)
5. The Chief Personnel Officer, S.Rly., Madras-3.

C/o Mr. P.A. Mohamed, Adv., Ernakulam.